

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...  
**ORIGINAL APPLICATION NO.060/00793/2019**  
**Chandigarh, this the 12<sup>th</sup> day of September, 2019**

...  
**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)**

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1. MES No. 366125- Sh. Ram Pal, aged 68 years, s/o Sh. Aggar Dass r/o Village Khadiana, P.O. Adampur, Distt, Jalandhar - 144102.
2. MES No. 367890- Sh. Gajinder Singh S/o Sh. Hukam Singh, r/o House No. 264, VPO Chomon, Near Church Adampur, Distt Jalandhar - 144103.
3. MES No. 369126 Sh. Ashok Kumar s/o Sh. Mohan Lal, r/o VPO Chomon, Adampur, Distt Jalandhar - 144103.
4. MES No. 369127 Sh. Ashok Kumar s/o Sh. Pakhar Ram r/o Chomon, Adampur, Distt Jalandhar - 144103.
5. MES No. 366896 Sh. Joginder Pal S/o Sh. Mangat Ram, R/o VPO Jandu Singha, Ghat Patti, Distt Jalandhar - 144025.
6. MES No. 364335 Sh. Paramjit Singh s/o Sh. Sadhu Ram, r/o VPO Chomon, Adampur, Distt. Jalandhar - 144103.
7. MES No. 363588 Sh. Samual s/o Sh. Rulia r/o VPO Chomon, Adampur, Distt. Jalandhar - 144103.
8. MES No. 360347, Balbir Singh s/o Sh. Gajjan Singh, r/o VPO Kalra, Adampur, Distt Jalandhar - 144030.
9. MES No. 367526 Sh. Jasbir Singh s/o Sh. Joginder Singh, R/o VPO Fategarh Niara, Distt Hoshiarpur - 144022.
10. MES No. 367885 Sh. Kashmir Singh s/o Sh. Sohan Singh, VPO Jandu Singha, Dadu Patti, Near Gurudwara - Distt. Jalandhar - 144025.
11. MES No. 366457 Sh. Ajit Ram s/o Sh. Sadhu Ram, r/o Bhagat Singh Colony, VPO Chomon, Adampur, Distt. Jalandhar - 144103.
12. MES No. 368811 - Sh. Jaswant Singh s/o Sh. Ganga Ram, r/o vill. Bagg, P.O. Dola Khriana, The Kundia, Distt Kangra (H.P.) - 176030.
13. MES No. 365282 Sh. Harbhajan Singh s/o Sh. Gurbachan Singh, r/o VPO Chomon Colony, Adampur, District Jalandhar - 144103.
14. MES No. 363727 Sarwan Singh s/o Sh. Laskar Singh r/o VPO Karnana, The Nawan Shahar, Distt S.B.S. Nagar - 144513.
15. MES No. 369075 Sh. Bahadur Singh r/o Sh. Sadhu Singh, r/o VPO Daroli Khurd, Distt Jalandhar - 144104.
16. MES No. 368699 Sh. Manohar Singh S/o Sh. Bhadar Singh r/o House No. 44, VPO Chomon, Adampur, Distt Jalandhar - 144103.
17. MES No. 14509987 Sh. Harpal Singh S/o Partap Singh, R/o r/o VPO Daroli Khurd, Distt Jalandhar - 144104.
18. MES No. 363576, Kuldip Singh s/o Sh. Atma Singh, r/o Green Park, Near Old Radha Swami Sat Sang Ghar, Adampur - 144102.
19. MES No. 368776- Gurdial Singh s/o Sh. Khushia Ram, r/o Manko, Distt Jalandhar - 144102.

All are Group -C employees

**....Applicants**

**(Present: Mr. K.B. Sharma, Advocate)**

**Versus**

1. Union of India through its Secretary, Ministry of Defence, South Block, New Delhi – 110001.
2. Engineer in Chief, Military Engineer Service, Integrated HQs, Kashmir Gate, New Delhi – 110011.
3. Chief Engineer, Head Quarters, MES, Western Command, Chandimandir, Panchkula – 134107.
4. Head Quarters, Commander Work Engineer, Jalandhar Cantt – 144001.
5. Garrison Engineer (Air Force) Adampur (Punjab) – 144103.
6. Principal Controller of Defence Accounts (P) Draupadi Ghat Allahabad – 210142.

**Respondents**

**(Present: Mr. Sanjay Goyal, Advocate)**

**ORDER (Oral)**

**SANJEEV KAUSHIK, MEMBER (J)**

1. M.A. NO. 060/01196/2019 stands disposed of and the applicants are permitted to join together for filing this O.A.
2. Heard.
3. At the very outset, learned counsel submitted that the applicants, before approaching this Court, have submitted individual representations dated 17.01.2019 (Annexure A-2 colly) which have been forwarded by Respondent No. 5 to the Competent Authority, which, in response, directed Respondent No. 5 to take necessary action as per DoP&T letter dated 09.09.2008 (Annexure A-8). He contended that no final view has, till date, been communicated by the respondents to the applicants on the issue. He, therefore, prayed that a direction be issued to the respondents to take a call and decide the claim of the applicants in accordance with law by passing a reasoned and speaking order in some time bound manner.
4. Issue notice to the respondents.

5. At this stage, Mr. Sanjay Goyal, Sr.CGSC, appears and accepts notice. He does not object to the disposal of the O.A. in the above terms.

6. In the wake of above, the O.A. is disposed of, in limine, with a direction to the Competent Authority, to whom the indicated representation has been addressed, to take a call and decide the claim of the applicants, as raised in the representation (Annexure A-2 colly), in accordance with law. If the applicants are found entitled to the relevant benefits, the same be granted to them, otherwise a reasoned and speaking order be passed within a period of two months from the date of receipt of a copy of this order. A copy of such order be communicated to the applicants. No costs.



(SANJEEV KAUSHIK)  
MEMBER (J)  
Dated: 12.09.2019

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